

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 314/2002 IN
OA NO. 1743/2000

(A)

This the 3rd day of October, 2002

HON'BLE SH. V.K. MAJOTRA (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Sh. Mohinder Singh
S/o Sh. Kishan Lal,
R/o 371, Lawrence Road,
Timarpur, Delhi-7.
2. Sh. Shaddev Prasad,
S/o Sh. Bhulal,
r/o D-370, Ganesh Nagar,
(Pandav Nagar), Delhi-92.
3. Sh. Bhoj Raj Sharma,
s/o Sh. Lekhram Sharma,
R/o Dr. No. C-77(b)/6,
Tailor Sq., Gole Market,
New Delhi.
4. Ms. T. Jayanti,
W/o Late Sh. T. V. Swami,
R/o C-77(b)/6, Tailor Sq.,
Gole Market, New Delhi.
(By Advocate: Sh. T. C. Aggarwal)

Versus

1. Sh. Pawan Chopra
Secretary, Ministry of
Information & Broadcasting,
Shastry Bhawan,
New Delhi-110001.
2. Sh. Uday Sahai, DDG,
Directorate General of
All India Radio,
Akashvani Bhawan,
Parliament Street,
New Delhi-110001.
3. Shri Vigyan Prakash,
Chief Engineer, Civil
Construction Wing (DGAIR),
Soochna Bhavan, Lodi Road Complex,
New Delhi.
(By Advocate: Sh. M.M. Sudan)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

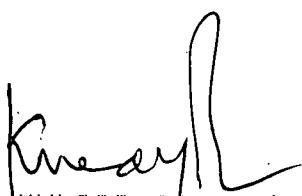
Counsel for applicant submits that they have made the entire payment by issuing cheques and a photocopy of the cheques have been placed on record. However, Sh. Aggarwal,

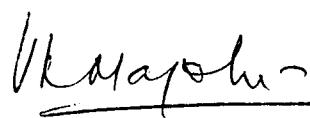
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Appearing for the applicant points out that respondents have deducted Income Tax. They should furnish detail about the tax deducted by them.

(5)

2. Respondents are directed to furnish details of the payment to the applicant within one month from the date of receipt of a copy of this order. CP stands disposed of.


(KULDIP SINGH)
Member (J)


(V. K. MAJOTRA)
Member (A)

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